

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4241  
ANSWERED ON:20.04.2015  
DEVELOPMENT OF RURAL AREAS  
Nete Shri Ashok Mahadeorao;S.R. Shri Vijay Kumar

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the names of the State Governments which have submitted proposals to the Government for welfare of tribals and development of rural areas of tribal regions in the country particularly, the Gadchiroli-Chimur areas in Maharashtra during the last three years;
- (b) whether the Union Government has approved these schemes;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) if so, the funds earmarked by the Union Government for these schemes; and
- (e) the number of proposals which are still pending with the Government for consideration?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) to (e): Government has adopted a multi-pronged strategy for overall development of tribal people across the country including Maharashtra State, which takes care of necessary support for education, health, sanitation, water supply, livelihood etc. The major part of infrastructural development activities is carried out through various schemes/programmes of concerned Central Ministries and the State Governments, while the Ministry of Tribal Affairs through its Special Area Programmes i.e. Special Central Assistance to Tribal Sub-Plan (SCA to TSP) and Grants under Article 275(1) alongwith other Central Sector / Centrally Sponsored Schemes provides additive to these initiatives by way of plugging critical gaps. Special Central Assistance to Tribal Sub-Plan (SCA to TSP) covers 23 States (Excluding Haryana, Punjab, Arunachal Pradesh, Meghalaya, Nagaland and Mizoram) and Grants under Article 275(1) covers 27 States (excluding Haryana, Punjab).

Receipt of proposals from the State Governments under the Schemes/Programmes administered by the Ministry is a continuous process. The Ministry of Tribal Affairs, through the Operational Guidelines for Formulation, Implementation and Monitoring of Tribal Sub-Plan and Article 275(1) grants issued in the month of March, 2014 for effective implementation of Schemes administered by the Ministry, has made provision for appraisal and approval of the proposals received from the States by a Project Appraisal Committee (PAC) consisting of Secretary (Tribal Affairs) as chairman with representatives of erstwhile Planning Commission, Financial Advisor and representatives of the State as members/invitees. Accordingly, the PAC meetings with States are held to consider and approve their proposals. Minutes of the meetings containing decisions taken therein are issued and also uploaded on the Ministry's official Website.

So far as Gadchiroli-Chimur areas in Maharashtra State is concerned, the proposals which have been sanctioned by the Ministry with cost mentioned against each during the last three years is at Annexure: